

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.603 of 2001

Date of Decision: 29.8.2001

Ansvar Mohd. Ishaq Ansari
Shri G.K. Nilkanth

Advocate for applicant

Versus

Principal General Manager,
B.S.N.L. Kalatalav, Kalyan & ors. None

Coram:

Hon'ble Mr. B.N. Bahadur - Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library.

B.N. Bahadur
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO.603 OF 2001

Dated this the 29th day of August, 2001

Coram: Hon'ble Mr.B.N.Bahadur - Member (A)

Anwar Mohd.Ishaq Ansari,
aged about 52 years,
r/o C-5/2nd Floor, Staff Quarters,
Central Telephone Exchange Compound,
Thane Road, Bhiwadi,
District Thane.

By Advocate Shri G.K.Nilkanth - Applicant
Versus

1. Principal General Manager,
B.S.N.L., Kalatalav,
Kalyan - 421 301.
2. Assistant General Manager,
B.S.N.L., Kala Talav,
Kalyan - 431 301.
3. Chairman,
Bharat Sanchar Nigam Limited,
20,Ashok Road,New Delhi 100 001 - Respondents

ORDER

Per: Shri B.N.Bahadur - Member (A)

The learned counsel Shri G.K.Nilkanth is heard on the admission of this case.

2. A recent judgment has been made by a Division Bench of this Tribunal in a batch of OAs namely O.A.246/01 and others on 23.7.2001 holding that this Tribunal has no jurisdiction to adjudicate matters relating to Bhartiya Sanchar Nigam Limited (in short 'BSNL'). The present applicant is indeed an employee of the BSNL and hence the judgment of the Tribunal in the aforesaid OA 246/01 will apply.
3. The learned counsel Shri Nilkanth brought to my notice a letter addressed to all General Managers of Telecom Circle and



others by the Joint DDG (Personal Branch) dated 29.11.2000, a photocopy of which has been seen as produced by learned counsel. It is the contention of the learned counsel that this letter was not brought to the notice of the Tribunal.

4. In the first place it would appear that this circular does not apply to the issue in question and in any case cannot be considered in isolation by me. Be that as it may. I am bound by the Bench decision of this Tribunal and find no reason also to disagree with it.

5. In the circumstances the OA is dismissed at the admission stage. The disposal of this O.A. as above will not preclude the administration from considering the request of the applicant on merits and in accordance with law. However, no directions can be given in the matter. No costs.

B.N.Bahadur

(B.N.Bahadur),
Member (A)